

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.87/2017 in O.A.No.881/2016

Dated Wednesday, the 31st day of October, 2018

PRESENT

Hon'ble Mrs.Jasmine Ahmed, Judicial Member

&

Hon'ble Mr.R.Ramanujam, Administrative Member

R.Nagesh, S/o.Ragahavan,
No.129, Kamaraj Nagar, Pudupattinam,
Kalpakkam, Kanchipuram District.

...Applicant

By Advocate Mr.K.Kesavan

1. Shri P.T.Mohan,
The Administrative Officer-III,
Department of Atomic Energy,
General Service Organization,
Kalpakkam 603 112, Kanchipuram.

2.V.Manohar,
The Director, Indira Gandhi Centre
for Atomic Research, Kalpakkam 603 102
Kancheepuram.

3.Thiru P.Ponniah, The District Collector,
Kanchipuram, Kanchipuram District.

4.Mr.Manoharan, The Special Thasildar (I.A),
Atomic Power Station, Kanchipuram. **...Respondents**

By Advocate Mr.C.Kulanthaivel (R1&2)

(Order: Pronounced by Hon'ble Mrs.Jasmine Ahmed, Member(J))

None present for the applicant. Mr.C.Kulanthaivel, counsel for the respondents is present.

2. This contempt application is filed by the applicant in OA 881/2016 against the respondents for willful disobedience of the order passed by this Tribunal dated 29.07.2016 in the above said OA. The operative portion of the order dated 29.07.2016 is extracted as under:

"Indubitably and indisputably, the applicant happens to be the member of the land loser family. In my considered opinion, the applicant cannot be driven to the extent of applying again and again for the vacancies which may be advertised. It is the responsibility of the respondent organization itself to keep the applicant's name in the file and provide employment whenever suitable vacancy arises by relaxing the age as well as the educational qualification, if necessary, because the applicant himself has brought to my notice that one Chinnaponnu of Pudupalayam was given employment under the land losers category even though she passed only III Std. The applicant is a failed V Std. Candidate. As such, direction is hereby given to the respondent authority concerned to consider the candidature of the applicant as expeditiously as possible preferably within a period of four months from the date of receipt of a copy of this order."

2. In pursuance of the order of this Tribunal, the respondents have passed an order dated 29.10.2018 offering appointment to the applicant as Work Assistant/A. Hence, we find that the order of this Tribunal has been substantially complied with. The order dated 29.10.2018 is taken on record.

3. Accordingly, CP is closed. Notices discharged.

**(R.RAMANUJAM)
MEMBER (A)**

M.T.

**(JASMINE AHMED)
MEMBER(J)**

31.10.2018